

ASSAM ACT XIII OF 1964

THE CODE OF CRIMINAL PROCEDURE (ASSAM AMENDMENT)
ACT, 1964

(Received the assent of the President on the 26th June 1964)

[Published in the *Assam Gazette* Extraordinary, dated the 3rd July, 1964]

An
Act

further to amend the Code of Criminal Procedure, 1898 in its application to the state of Assam.

Preamble. WHEREAS it is expedient further to amend the Code of Criminal Procedure, 1898 (hereinafter referred to as the Code) in its application to the State of Assam, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Code of Criminal Procedure (Assam Amendment) Act, 1964.

(2) It shall apply to the State of Assam.

(3) It shall come into force at once.

substitution of Section 13 of the Code. 2. For Section 13 of the Code, the following shall be substituted, namely:—

“13. (1) The State Government may appoint as many persons as it thinks fit to be Subdivisional Magistrates in any district in the State of Assam.

(2) The State Government, or subject to the control of the State Government, the District Magistrate may place one or more Subdivisional Magistrates in charge of a subdivision”

Repeal and Saving. 3. (1) The Code of Criminal Procedure (Assam Amendment) Ordinance, 1964 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Code of Criminal Procedure (Assam Amendment) Ordinance, 1964 shall be deemed to have been done or taken under this Act as if this Act had commenced on the Tenth day of February, 1964 (the date of promulgation of the Ordinance)

[Price '06 Paise.]